

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 21

CP(IB) No. 166/Chd/Pb/2022

Under Section 9, IBC 2016

In the matter of:-

Himmat Industries

...Petitioner/Operational Creditor

Versus

Regnant Exim Pvt. Ltd

...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Alok Jagga with Mr. APS Madaan, Advocates for Petitioner

It is stated by learned counsel for the petitioner that on instructions, he wants to withdraw the present petition with a liberty to file afresh. Keeping in view the statement made by learned counsel for the petitioner, the present petition is dismissed as withdrawn with the liberty aforesaid.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 30, 2022
PB